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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.1053/94.

Dt. of Decision : 31.10.94.

Smt. P.V.S.Kameswari

.. Applicant.

Vs

1. The Dy. Director Medical Services
Head Quarters, ATNKK & G Area,
Island Ground, Madras-9.
2. The Registrar, Sainik Military
Hospital, Golkonda, Hyderabad-8. .. Respondents.

Counsel for the Applicant : Mr. K.K.Chakravarthy

Counsel for the Respondents : Mr. V.Bhimanna, Addl.CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V.NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

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O.A.NO.1053/94.

JUDGMENT

Dt: 31.10.94

----- CHIEF DISTRICT V.NEELADRI RAO, VICE CHAIRMAN)

Heard Shri K.K.Chakravarthy, learned counsel for the applicant and Shri V.Bhimanna, learned standing counsel for the respondents.

2. The applicant is working as LDC in Military Hospital, Golconda, Hyderabad. The allegations against the applicant are that she used to misappropriate the amounts covered by Provident Fund advance bills, by forging signatures of the concerned officers. But the contention for the applicant is that she is in no way concerned with regard to the alleged withdrawal of the ~~sanctioned~~ amounts sanctioned towards advance of PF in regard to the various officers and it is only the Administrative Officer ~~of~~ and the concerned Accounts Officer who resorted to such acts. The further contention of the applicant is that ^{in the} preliminary inquiry which was concluded in November 1993 ~~she~~ it was found that she is in no way concerned with regard to the same. But it is admitted even for the applicant that the matter was referred to CBI and she was also examined by the CBI.

3. The order of suspension was passed on 29.1.94 and the same is challenged in this OA.

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4. It is not just and proper to consider merits of the case at this stage as it is open to the applicant to put-forth her defence in case CBI found during investigation that she alone was responsible for the alleged misappropriation. But in view of the nature of the allegations, it is not a case for revoking the order of suspension. Accordingly this OA is dismissed at the admission stage. In case there is going to be inordinate delay in investigation, the applicant is free to approach this Tribunal and it is needless to say that the respondents if directed by this Tribunal, ^{have to} submit necessary record of investigation.

No costs.)


(R. RANGARAJAN)
MEMBER (ADMN.)


(V. NEELADRI RAO)
VICE CHAIRMAN

DATED: 31st October, 1994.
Open court dictation.


7-11-94
Deputy Registrar (J) CC

To v.v.su

1. The Deputy Director Medical Services
Head Quarters, ATNKK & G Area, Island Ground, Madras-9.
2. The Registrar, Sainik Military Hospital,
Golkonda, Hyderabad-8.
3. One copy to Mr. K. K. Chakravarthy, Advocate, CAT. Hyd.
4. One copy to Mr. V. Bhimanna, Addl. CGSC. CAT. Hyd.
5. One copy to Library, CAT. Hyd.
6. One spare copy.

pvm


31-10-94

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAI RMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(AMN)

DATED: 31-10-1994

ORDER/JUDGEMTN:

M.A./R.A/C.A.No.

in

O.A.No. 1053/94-

T.A.No. (w.p.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected

No order as to costs.

No spare copy

DVM

